

**GOVERNMENT OF INDIA  
PANCHAYATI RAJ  
LOK SABHA**

UNSTARRED QUESTION NO:1967  
ANSWERED ON:08.03.2013  
SUBJECTS UNDER THE STATE LIST  
Lagadapati Shri Rajagopal

**Will the Minister of PANCHAYATI RAJ be pleased to state:**

- (a) whether many States/UTs have not transferred all the 29 subjects to panchayats in the country;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps taken or proposed by the Government to persuade the States/UTs to transfer the said subjects under the State List?

**Answer**

MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO)

(a) & (b): As per Article 243G of the Constitution, States are to endow Panchayats with such powers and authority as may be necessary to enable them to function as institutions of self-government and to plan and implement schemes for economic development and social justice, including those in relation to matters listed in the Eleventh Schedule. Within the Constitutional framework, 'local government' is a State subject and States Legislatures pass legislations suitable in their context. The present status of devolution of Functions, Funds and Functionaries (3Fs) to the Panchayats by various States/UTs is given in Annex.

(c): Keeping in mind the Constitutional provisions in Part IX and the fact that 'Panchayats' is a State subject, Ministry of Panchayati Raj has a scheme namely, Panchayat Empowerment and Accountability Incentive Scheme (PEAIS) for incentivizing States/UTs to devolve the 3Fs. The Ministry has also taken up this issue through advisories and meetings.